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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A.1008/96

This is the 22nd May, 1996

HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Teja (formerly Gangman)
S/o Shri Bhikhi, of Unit No. 6
Office of Permanent Way Inspector,
Mathura Junction (U.P.)
R/o Village & Post Office-CHAUMA,
District-Mathura (U.P.)

2. Prem Chandra
S/o Shri Teja,
Village & P.O. CHAUMA,
District- Mathura (U.P.)

(By Advocate Sh.D.N. Sharma)

..... Applicants

Versus

1. The Chairman,
Railway Board Secretariat,
Rail Bhawan, NEW DELHI.

2. The Chief Personnel Officer,
Centre Railway Head Quarters,
BOMBAY.

3. The Divisional Rail Manager,
Central Railway, Jhansi Division,
JHANSI (U.P.)

4. The Chief Permanent Way Inspector,
Central Railway,
MATHURA JUNCTION.
..... Respondents.

Order (Oral)

Hon'ble Shri K. Muthukumar, Member (A).

Heard the learned counsel for the applicants.

As the issue involved is a short one it is being
disposed of at the admission stage itself with

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the following directions :-

1. Applicants are directed to furnish 4 copies of the application to the registry.
2. The registry shall send a copy of this order to all the respondents together with copy of this O.A.
3. Respondents are directed to treat this application itself as a further representation in pursuance to the letter dated 4.3.94 at Annexure A-1 and decide the matter within 2 months from the date of receipt of the copy of the application alongwith this order.
4. Respondents are directed to communicate ^{their decision in} ~~about~~ the case by speaking order within 2 weeks thereafter and the communication may be sent by Registered Post to the address given in the application. Respondents are directed to send another copy of the same to the applicants by ordinary post under certificate of posting.
5. If the applicants are further aggrieved by the decision taken in the application it is open to them to seek remedy in appropriate forum in accordance with law.

No costs.


(K. MUTHUKUMAR)
MEMBER (A)